FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF ARAMBAGH HATCHERIES LIMITED

Sr. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	ARAMBAGH HATCHERIES LIMITED
2	Date of incorporation of corporate debtor	December 15, 1973
3.	Authority under which corporate debtor is incorporated /registered	Registrar of Companies – Kolkata
4.	Corporate Identity No./Limited Liability Identification No. of corporate debtor	U01222WB1973PLC029137
5.	Address of the registered office and principal office (if any) of corporate debtor	**Registered Office** P O Arambagh, Dist Hooghly WB 712601 IN **Corporate Office** 59 B Chowringhee Road, Kolkata 700020, West Bengal
6.	Date of closure of Insolvency Resolution Process	May 01, 2024
7.	Liquidation commencement date of corporate debtor	May 01, 2024 (Order received on May 17, 2024)
8.	Name and registration number of the insolvency professional acting as liquidator	Decode Resolvency International Private Limited **IBBI Reg. No.:** IBBI/IPE-0091/IPA-3/2022-23/50006
9.	Address and e-mail of the liquidator, as registered with the Board	1101, Floor-11, Plot-211, Dalamal Tower, Free Press Journal Marg, Nariman Point, Mumbai - 400021, Maharashtra **Reg. Email ID:** ip@decoderesolvency.com
10.	Address and e-mail to be used for correspondence with the liquidator	Address: 1101, Dalamal Towers, Free Press Journal Marg, Nariman Point, Mumbai – 400 021 Email ID: liquidator.ahl@decoderesolvency.com
11.	Last date for submission of claims	June 16, 2024 (Being the 30th day from the receipt of order)

Notice is hereby given that the National Company Law Tribunal, Kolkata Bench has ordered the commencement of liquidation of the **ARAMBAGH HATCHERIES LIMITED** on May 01, 2024 (order received on May 17, 2024)

The stakeholders of **ARAMBAGH HATCHERIES LIMITED** are hereby called upon to submit their claims with proof on or before June 16, 2024 to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Disclosure: Public announcement dated May 03, 2024 pertaining to the initiation of liquidation process of Arambagh Hatcheries Limited shall stand null and void.

Dr. R. C. Agarwal Sd/-
Decode Resolvency International Private Limited
Liquidator, Arambagh Hatcheries Limited (In Liquidation)
IBBI Registration No.: IBBI/IPE-0091/IPA-3/2022-23/50006
AFA Validity: November 28, 2024

Date: May 19, 2024
Place: Mumbai

Decode Resolvency International Private Limited